



2026:AHC:17563

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 943 of 2026

Krishna

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sudhir Bharti
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Sudhir Bharti, learned counsel for the applicant and Sri Jai Kishan Chaurasia, learned State Law Officer and also perused the material placed on record.
3. Applicant seeks bail in **Case Crime No. 0001 of 2025, under Sections 191(2), 191(3), 190, 103(1), 238, 3(5) of BNS, Police Station - Binauli, District - Baghpat**, during the pendency of trial.
4. Learned counsel for the applicant submits that the applicant has been falsely implicated merely on the basis of suspicion and solely because he is the erstwhile husband of the deceased, without there being any cogent or credible evidence connecting him with the alleged crime.
5. Learned counsel further submits that the deceased was married to the applicant, who is residing at Sonipat, Haryana. Although, if any offence has been committed, the same may have been committed by the family members of the deceased. It is a case of honor killing and the applicant has nothing to do with the said offence. It is also submitted that the deceased was deeply involved in a relationship with one Neeraj and was adamant about living with him.
6. Learned counsel has next contended that the applicant is languishing in jail since 3.1.2025, having no criminal history to his credit. In case, the applicant is released on bail, he will not misuse the liberty of bail and shall cooperate with trial.
7. Per contra, learned State Law Officer has vehemently opposed the bail

application but unable to dispute the submissions raised by the learned counsel for the applicant and also the fact that the applicant has no criminal history.

8. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, nature of offence, severity of punishment and also considering the fact that no cogent or direct evidence has come up against the applicant, *prima facie* I find it a fit case to release the applicant on bail. The bail application is **allowed**.

9. Let the applicant- **Krishna**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- i) The applicant will not tamper with the evidence during trial.
- ii) The applicant will not pressurise/intimidate with the prosecution witnesses.
- iii) The applicant will appear before the trial court on the date fixed.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

January 27, 2026
Siddhant

(Krishan Pahal,J.)